THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): (a) In the interests of security, it would not be desirable to state the total number of voters among our Armed Forces.

(b) Ignoring a few States in which the information asked for is not available, 30.4% of the eligible voters among our Armed Forces exercised their franchise at the last general elections to the House of the People. The corresponding figure for elections to the State Legislative Assemblies was 31 per cent.

### BREACH OF DISCIPLINE

- 68. Shri P. SUNDARAYYA: Will the Minister for Defence be pleased to state:
- (a) what is the procedure for taking action against the personnel of the Armed Forces accused of breach of discipline;
- (b) under what conditions they are kept when they are imprisoned; and
- (c) whether they are allowed to consult legal advisers to defend their cases if prosecutions are launched against them?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):
(a) By court-martial or summary trial.

- (b) Imprisonment in military custody is undergone in the unit quarter guard. Prisoners are given a certain amount of hard labour and are also given instructions in professional subjects. Persons sentenced to more than three months are committed to civil jails where they serve their term of imprisonment under conditions existing in civil prisons.
  - (c) Yes.

### ARMY MEDICAL SERVICES

- 69. SHRI P. SUNDARAYYA: Will the Minister for Defence be pleased to state:
- (a) what are the rules governing the use by Army Officers of the Army

Medical Services for members of their families;

(b) how many instances of such use are on record during the past five years?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):
(a) Families of officers are entitled to treatment as out-patients or at their quarters or in a military hospital if accommodation is available and have to pay hospital stoppages at Rs. 2/8/per day in case of wife and children between 12 to 18 years. Children below 12 years are charged half the rates.

(b) Figures for the years 1949 and 1950 are available which are indicated below:

Year			Wives	Children	
1949			1,687	909	
1950			1,860	1,118	

Figures for 1946 to 1948 are not readily available.

RELEASE CLAIMS OF STATE FORCES

- 70. SHRI V. K. DHAGE: Will the Minister for Defence be pleased to state:
- (a) the number of cases of releaseclaims of personnel of the Hyderabad State Forces (both of Indian State Forces and non-Indian State Forces) which have been settled up-to-date.
- (b) the number of cases (both of Indian State Forces and non-Indian State Forces) pending for a period—
  - (i) of more than 12 months,
  - (ii) between 9 and 12 months,
  - (iii) between 3 to 6 months, and
  - (iv) between I month to 3 months; and
- (c) who is the final authority for settling the claims of Indian State Forces and non-Indian State Forces personnel respectively?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):
(a) The number of pension/gratuity cases of I.S.F. personnel of Hyderabad State Forces settled up to date is 7,846. No information is available in respect of non-I.S.F. personnel, as settlement of their claims is the concern of Hyderabad State.

(b) Information regarding the number of settled and pending cases (I.S.F. personnel) of more than 12 months, between 9 and 12 months, between 3 and 6 months and 1 to 3 months standing is not available. A total number of 670 cases remains outstanding to date and every effort is being made to settle them expeditiously.

Information regarding the number of such cases relating to non-I.S.F. personnel is also not available in view of (a) above.

(c) Government of India is the final authority in regard to I.S.F. personnel, and the Government of Hyderabad regarding non-I.S.F. personnel.

## Foreigners in the Armed Forces

71. Shri M. VALIULLA: Will the Minister for Defence be pleased to state the number of citizens from Commonwealth countries, United States of America, and the Union of Soviet Socialist Republics serving in the armed forces of India at present?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): 190 British. None from the U.S.A. or U.S.S.R.

# H.M.S. "CEYLON"

**72.** Shri B. GUPTA: Will the Minister for Defence be pleased to state:

- (a) whether it is a fact that H.M.S. "Ceylon", a cruiser of the British Royal Navy, recently arrived at the Calcutta port;
- (b) whether it is a fact that this particular cruiser arrived at Calcutta after its commission in the Korean war;

- (c) whether it is a fact that a programme has been announced for the reception of H.M.S. "Ceylon"; and
- (d) if the reply to part (c) in the affirmative, what are the features of the said programme and which Government officials are expected to participate in it?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) Yes.

- (b) The ship is in Calcutta as the Flagship of the East Indies Fleet.
- (c) and (d). Only the usual courtesy calls and return calls have been arranged, because it is the formal visit, to an Indian Port, of the new Commander-in-Chief, East Indies Station.

### FORMATION OF ANDHRA STATE

SHRI P. SUNDARAYYA (Madras): Before we proceed with any other business I want to bring to the notice of the Chair and of the House that I have read in today's press that what the Government propose to dowith regard to the formation of an Andhra State is that they are going to send some High Court Judge or a Supreme Court Judge to formulate the terms of reference for the Boundary Commission and report within 30 days. If the Government's intention is that, I think if the Government makes a statement categorically in either of the Houses or by a press communique, it would ease the situation in Andhra which is developing day by day very seriously. So, I want the Chair to see that the statement is made immediately so that the situation in Andhra may be eased. Sir, when the Press can get so much information, it is only proper for the Government to come out with an authoritative statement.

Shri G. RAJAGOPALAN (Madras): Am I to understand that the violent activities that are being undertaken in Andhra are to force the hands of the: